

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 21 OF 2019**

**Dated : 22<sup>nd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Talwandi Sabo Power Limited ... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s): Mr. Amit Kapur  
Ms. Poonam Verma

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R-1

Ms. Ranjitha Ramachandran  
Mr. Shubham Arya for R-2

**ORDER**

The learned counsel appearing for the Appellant submitted that they do not propose to file rejoinder to the reply filed by the Respondent No.1.

The learned counsel appearing for both the parties submitted that the pleadings are complete.

Submissions of the learned counsel appearing for both the parties, as stated above, are placed on record.

List the matter for hearing on **21.05.2019**. In the meanwhile, liberty is reserved to the Appellant to move the matter for hearing before the Regular Bench.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**